

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 05-02-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

---

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

---

**IN THE MATTER OF : M/s. GHO Agro Private Limited**

**PETITION NUMBER : CP/IB/481/2020**

**APPLICATION NUMBER : a) IA(IBC)/310(CHE)/2024  
b) IA(IBC)/296(CHE)/2024 IN  
IA(IBC)/1744/2023**

---

**ORDER**

**2)(a)IA(IBC)/310(CHE)/2024 IN CP/IB/481/2020**

Ld. Counsel Mr. M.S. Viswanathan for the Applicant. Ld. Liquidator Ms. Jayashree S Iyer is present in person. Ld. Counsel Mr. M.L. Ganesh for the Respondent / Liquidator.

This is an application to sell the business of the corporate debtor as a going concern to the applicant in accordance with regulation 32(f) of Liquidation Process Regulations, 2016.

Applicant is directed to serve copy of the Application on the Respondent and file AOS.

Reply be filed within two weeks.

Rejoinder, if any, be filed within a week thereafter.

List the application on **08.04.2024** for hearing.

Contd ... 2

**2)(b)IA(IBC)/296(CHE)/2024 IN CP/IB/481/2020**

Ld. Counsel Mr. Prasanthan for the Applicant. Ld. Liquidator Ms. Jayashree S Iyer is present in person. Ld. Counsel Mr. M.L. Ganesh for the Respondent / Liquidator.

This is an application filed to condone the delay of 40 days in filing the counter in IA(IBC) No.1744/2023. Applicant stated that the allegation dates back to 2019, which required time to gather information.

Delay is condoned and **IA(IBC)/296(CHE)/2024 is disposed off.**

Applicant is directed to file the reply and **Registry is directed** to take it on record.

**-Sd-**  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

Phk

**-Sd-**  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**